

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5810
ANSWERED ON:29.04.2015
CIC JUDGEMENT ON POLITICAL PARTIES
Chowdhury Shri Adhir Ranjan

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether the Central Information Commission (CIC) has held that political parties who were brought under the RTI Act are not implementing its order, calling it an `unusual case of wilful noncompliance`; and

(b) if so, the details thereof along with the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a): Yes, Madam.

(b) : A complaint was filed by Shri Subhash Chandra Agrawal and Shri Anil Bairwal in the Central Information Commission (CIC) against non-compliance of CIC's order dated 03.06.2013. Indian National Congress (INC)/All India Congress Committee (AICC), Bharatiya Janata Party (BJP), Communist Party of India (Marxist) [CPI(M)], Communist Party of India (CPI), Nationalist Congress Party(NCP) and Bahujan Samaj Party(BSP) were the respondents.

The CIC in its order dated 03.06.2013 had held that the aforesaid national parties (respondents) are public authorities under the Right to Information Act, 2005.

Government of India is not a respondent in this case. CIC in its order dated 16.03.2015 in the aforesaid complaint has, inter alia, concluded that the respondents have not implemented the direction contained in its order dated 03.06.2013 and has closed the case.